

- (iv) M/s R.K. Machine Tools Ludhiana.
- (v) M/s Rhenmetall Air Defence (RAD), Zurich.
- (vi) M/s Corporation Defence Russia (CDR).

Further action in the matter will be taken after obtaining the advice of CVC and the Ministry of Law.

(c) and (d) Nexus, if any, between Indian and foreign companies does not appear to have been investigated by CBI in this case.

(e) To infuse greater transparency in the procurement process, the role of independent monitors has been enhanced and made more elaborate in the Defence Procurement Procedure-2008 (Amendment-2009).

The role of independent monitor now envisages the following:

- (i) All complaints regarding violation of integrity pact, received by the buyer, will be referred to Independent Monitors for Comments/enquiry.
- (ii) Independent Monitors have been provided access to the relevant records, of the buyer, connected with the complaint.
- (iii) The report of enquiry, if any, made by the Independent Monitors shall be submitted to the head of the Acquisition Wing of the Ministry of Defence, Government of India for a final and appropriate decision in the matter keeping in view the provision of Integrity Pact.

Destruction of Bangladesh war files by army

312. SHRI PRAKASH JAVADEKAR:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Bangladesh war files were destroyed by the army;
- (b) if so, the reasons therefor; and
- (c) the steps taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No official records pertaining to 1971 War that are available with this Ministry have been destroyed.

Induction of indigenous LCH into IAF

313. SHRI R.C. SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that country's first indigenous Light Combat Helicopter designed and manufactured by HAL has taken its first flight recently;

(b) if so, by when the above LCH is going to be inducted into the Indian Air Force;

(c) whether the Ministry is planning to export LCHs to other countries; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Sir. The first technology demonstrator of the Light Combat Helicopter (LCH) designed by HAL had its maiden flight on 29.3.2010.

(b) Light Combat Helicopter can be inducted into Indian Air Force subsequent to the Initial Operation Clearance (IOC) for LCH which is expected to be completed by December 2011.

(c) and (d) Light Combat Helicopter will be initially inducted into IAF and subsequently to other Indian Armed Forces. Possibility of export potential would arise only after its deployment with the domestic Armed Forces.

Accidents and deaths during aerobatic displays of Air Force

†314. SHRI OM PRAKASH MATHUR: Will the Minister of DEFENCE be pleased to state:

(a) the number of accidents and deaths during aerobatic display of Air Force during the last two years in the country;

(b) whether Government proposes to organize such aerobatic display away from populated areas; and

(c) whether there is any proposal to ban common people to attend such displays as spectators?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) There has been no accident during aerobatic displays of the Indian Air Force (IAF) during the last two years.

(b) and (c) One of the aims of conducting aerobatic displays is to increase the awareness among the general population towards military aviation and to motivate the youth to join the IAF. Safeguards to ensure safety of the spectators are put in place for conduct of aerobatic displays and are monitored during the display.

†Original notice of the question was received in Hindi.